**Title:** The Secretary-General, Lok Sabha received the messages from the Secretary-General, Rajya Sabha regarding passing of the Madhya Pradesh Reorganisation Bill, 2000 and the Uttar Pradesh Reoganisation Bill, 2000 respectively with amendments and laid the bills on the Table.

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

 I am directed to inform the Lok Sabha that the Madhya Pradesh Reorganisation Bill, 2000, which was passed by the Lok Sabha at its sitting held on the 31<sup>st</sup> July, 2000, has been passed by the Rajya Sabha at its sitting held on 9<sup>th</sup> August, 2000, with the following amendments:-

# CLAUSE 5

1. That at page 3, line 4, for the figure "27" the figure "26" be substituted.

# CLAUSE 12

2. That at page 3, for line 45, the following be substituted namely:-

1\_\_\_\_\_5 "5.Chhattisgarh......90.."

#### THE FIRST SCHEDULE

2. That at page 23, for lines 9-15, the following be substituted namely:-

"(2) Of the five sitting members whose term of office will expire on the 30<sup>th</sup> day of June, 2004, namely Shri O. Rajagopal, Shri Dilip Singh Judev, Shri Jhumuk Lal Behndia, Shri Balkavi Bairagi and Miss Mabel Rebellow; Sghri Dilip Singh Judev and Shru Jhumuk Lal Bhendia both shall be deemed to have been elected to fill two of the seats allotted to the State of Chhattisgarh and other three sitting members shall be deemed to have been elected to have been elected to fill three of the seats allotted to the State of Madhya Pradesh."

3. That at page 23, for lines 16-22, the following be substituted namely:-

"(3) Of the six members whose term of office will expire on the 2<sup>nd</sup> day of April, 2006, namely, Shri Arjun Singh, Shri Kailash Joshi, Shri Bhagatram Manhar, Shri Hansraj Bhardwaj, Shri P.K. Maheshwari and Shri Vikram Verma; Shri Bhagatram Manhar, shall be deemed to have been elected to fill one of the seats allotted to the State of Chattisgarh and other five members shall be deemed to have been elected to fill five seats allotted to the State of Madhya Pradesh."

#### THE THIRD SCHEDULE

4. That at page 31, for lines 4-5, the following be substituted namely:-

In the Constitution (Scheduled Castes) Order, 1950,-

a. in paragraph 2, for the figures "XXII", the figures "XXIII" shall be

substituted;

b. in the Schedule, after Part XXII, the following shall be inserted, namely:-"

I am therefore to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.

Sir, I lay on the Table the Madhya Pradesh Reorganisation Bill, 2000 as returned by Rajya Sabha with amendments which was passed by Lok Sabha on 31<sup>st</sup> July, 2000.

### MESSAGE FROM RAJYA SABHA

#### AND

### BILL AS PASSED BY RAJYA SABHA - LAID

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :-

"I am directed to inform the Lok Sabha that the Uttar Pradesh Reorganisation Bill, 2000, which was passed by the Lok Sabha at its sitting held on the 1<sup>st</sup> August, 2000, has been passed by the Rajya Sabha at its sitting held on the 10<sup>th</sup> August, 2000, with the following amendments :-

### CLAUSE 5

- 1. That at page 3, line 1, for\_the figure "25" the figure "26" be substituted.
- 2. That at page 3, line 2, for the figure "26" the figure "27" be\_substituted.

CLAUSE 7

- That at page 3, line 12, for\_the figures " "16", "27", "17" and "28" " the figures " "17", "28", "18" and "29" " be substituted.
- 4. That at page 3, line 13, for the figure "15" the figure "16" be substituted.
- 5. That at page 3, line 14, for the figure "15" the figure "16" be substituted.
- 6. That at page 3, line 15, for the figure "16" the figure "17" be\_substituted.

CLAUSE 12

...

- 7. That at page 3, line 41, *for* the figures " "24", "25", "25" and "26" " the figures " "25", "26", and "27" be *substituted.*
- 8. That at page 3, line 42, for\_the figure "23" the figure "24" be substituted.
- 9. That at page 3, for line 43, the following be substituted namely :-

1	5
25_Uttaranchal	70;"

10. That at page 4, line 1, for the figure "25" the figure "26" be\_substituted.

THE FIFTH SCHEDULE

11. That at page 31, for\_lines 4-5, the following be substituted namely:-

## "In the Constitution (Scheduled Castes) Order, 1950 -

- a. in paragraph 2, for the figures "XXIII", the figures "XXIV" shall be substituted;
- b. in the Schedule, after Part XXIII, the following shall be inserted, namely :-"
- 1. That at page 31, for line 6, the following be substituted\_namely ;-

"Part XXIV Uttaranchal"

#### THE SIXTH SCHEDULE

- 2. That at page 33, line 5, for the figures "XIX" and "XX" the figures "XX" and "XXI" be substituted.
- 3. That at page 33, line 6, for\_the figure "XIX" the figure "XX" be\_substituted.
- 4. That at page 33, for line 8, the following be substituted namely:-

"Part XXI Uttaranchal"

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.

2. Sir, I lay on the Table the Uttar Pradesh Reorganisation Bill, 2000 as returned by Rajya Sabha with amendments which was passed by Lok Sabha on 1 August, 2000.